

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**STARRED QUESTION NO. 258**  
TO BE ANSWERED ON 28.12.2018

**UNREGISTERED CHILD CARE INSTITUTIONS**

258. SHRI VENKATESH BABU T.G.:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state;

- (a) the total estimated number of registered/unregistered Child Care Institutions (CCIs) functioning across the country;
- (b) whether the Government is aware that CCIs are violating the norms laid down by the Government and if so, the action proposed to be taken by the Government thereon;
- (c) whether the direction were issued by the Supreme Court (SC) for all unregistered CCIs to be registered and if so, the details thereof; and
- (d) whether any action has been taken by the States on the said directions of the Apex Court and if so, the details thereof and if not, the reasons therefor?

**ANSWER**

MINISTER OF MINISTRY OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI MANEKA SANJAY GANDHI)

- (a) to (d): A Statement is laid on the Table of the House.

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**Statement referred to in reply to part (a) to (d) of the Lok Sabha Starred Question No.\*258 for answer on 28.12.2018 raised by Shri Venkatesh Babu T.G. regarding 'Unregistered Child Care Institutions'.**

- (a): As reported by the State Governments /UT Administration in September, 2018, 8244 registered Child Care Institutions (CCIs) are functioning across the country. All the State/UT Governments have been asked to close the CCIs who have declined to register under the JJ Act, 2015 and rehabilitate the children in registered Institutions.
- (b): As and when any such intimation is received by the Ministry, the matter is taken up with the State/UT Governments for taking appropriate action as prescribed under the JJ Act, 2015. The Ministry is regularly pursuing with the State/UTs to monitor the CCIs as mandated under the JJ Act, 2015 and rules there under, to ensure best interest of children.
- (c) & (d): The Hon'ble Supreme Court of India vide its Order dated 5<sup>th</sup> May, 2017 on Writ Petition (C) No.102 of 2007 had directed that all unregistered CCIs be registered by 31<sup>st</sup> December, 2017. Accordingly, the Ministry asked all the State Governments/UTs to ensure registration of all CCIs either run by State Government or by voluntary or non-governmental organizations. The Ministry has also asked the States/UTs to close down those Institutions which have declined to register. Resultantly more than 7700 CCIs were reported to have been registered by 31.12.2017. The Ministry has been pursuing with all the States/UTs to regularly monitor all the CCIs as mandated under the Section 41 of the JJ Act, 2015 and the JJ Rule framed thereunder.

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